

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50171 of 2018

(Arising out of Order-in-Appeal No. 170-177 (SRM) ST/JDR/2017 dated 26.10.2017
passed by the Commissioner (Appeals) Central Excise & Central Goods and Service
tax, Jodhpur G-105, New Industrial Area, Opp. Diesel Shed, Basni, Jodhpur-
Rajasthan)

Sangam India Ltd.

Village: Baliya Kalan,
District: Bhilwara (Rajasthan)

..... Appellant

VERSUS

Commissioner of CGST- Udaipur

Udaipur (Rajasthan)

.....Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative for the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50540/2023

DATE OF HEARING: 21 April, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)